

Date	Office Report	Orders
	27.5.98.	OA- 10691/98.
Present: Sh. A.K. Bassi, Ad. Counsel for the applicant		
OA has been dismissed by a. D.B. of Hon'ble the Chairman & Hon'ble Sh. K.K. Ahuja, M(A), on 27.5.98.		B.O M/S C.O/P

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Central Administrative Tribunal
Principal Bench

O.A.No.1069/98

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Shri R.K. Ahooja, Member(A)

New Delhi, this the 27th day of May, 1998

Shri S.B.Mathur
s/o Shri K.B.Mathur
r/o Flat No.23/C, C2D
Janakpuri
New Delhi
Director Inspection and Investigation
Dept. of Company Affairs
Central Company Law Services. Applicant
(By Shri A.K.Dass, Advocate)

Vs.

1. Union of India through
Department of Company Affairs
Govt. of India
through Secretary
Shastri Bhawan
Dr. Rajendra Prasad Road
New Delhi - 110 002.
2. Shri Jainder Singh, IAS
Joint Secretary
Chief Vigilance Officer
Dept. of Company Affairs
Shastri Bhawan
Dr. Rajendra Prasad Road
New Delhi - 110 002.
3. Dr. A.K.Doshi
Director Inspection of Investigation
(Retired)
Dept. of Company Affairs
Shastri Bhawan
Dr. Rajendra Prasad Road
New Delhi - 110 002. Respondents

O R D E R (Oral)

Hon'ble Mr. Justice K.M. Agarwal, Chairman

Heard the learned counsel on admission. Although

no order of appointment has been issued in favour of the third respondent, this application has been filed challenging that appointment on the basis of certain knowledge. Unless we have ^{some of information} derived by the applicant, on such basis we cannot entertain such application as it is

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premature. Accordingly, we dismiss the OA with liberty to the applicant to come again to the Tribunal after the order is issued.

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(K.M. Agarwal)
Chairman

R.K. Ahooja -
(R.K. Ahooja)
Member (A)

/rao/